

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2416
ANSWERED ON:28.03.2012
ALLOCATION OF COAL BLOCKS
Dashmuni Deepa

Will the Minister of COAL be pleased to state:

- (a) whether coal blocks have been allocated to such companies which do not have any power projects to implement;
- (b) if so, the details of the companies which have received such allotments during the last three years;
- (c) the basis on which coal blocks have been allotted to such companies;
- (d) whether the Government has started the process to cancel the allotment of coal blocks made to the said companies; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (e): Coal blocks are allocated to eligible public and private sector companies registered under the Indian Companies Act, 1956 for approved end-uses viz. generation of power, production of iron & steel, production of cement and production of syn-gas through coal gasification (underground and surface) and coal liquefaction for captive mining under Section 3 of the Coal Mines (Nationalisation) Act, 1973.

Coal blocks could be allocated for the power projects to be set up as well as for the existing power projects. The coal block so allocated is linked with the setting up of power project and the production from the coal block is expected to be synchronized with the commissioning of the power project. There is no such instance where coal blocks have been allocated to companies which do not even have any power projects to execute.